

ITEM NO.45

COURT NO.3

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 1067/2019

NATIONAL FEDERATION OF SOCIETIES FOR FAST
JUSTICE & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(IA No. 42346/2020 - APPLICATION FOR WAIVER OF ADDITIONAL COSTS
IA No. 20754/2020 - EXEMPTION FROM FILING O.T.
IA No. 7966/2020 - EXEMPTION FROM FILING O.T.
IA No. 27884/2023 - EXEMPTION FROM FILING O.T.
IA No. 23726/2023 - EXEMPTION FROM FILING O.T.
IA No. 168393/2019 - INTERVENTION/IMPLEADMENT
IA No. 226445/2023 - INTERVENTION/IMPLEADMENT
IA No. 158887/2019 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 12-07-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) Mr. Prashant Bhushan, AOR
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For Respondent(s) Mrs. Aishwarya Bhati, A.S.G.
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Ms. Eliza Bar, Adv.

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Mr. Kanu Agarwal, Adv.
Ms. Indira Bhakar, Adv.
Mr. Vineet Singh, Adv.
Mr. Mukesh Kumar Maroria, AOR

Mr. Avijit Mani Tripathi, AOR
Mr. T. K. Nayak, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Vide order dated 29.01.2020, this Court had issued various directions.
2. A period of four and a half years have elapsed therefrom. Though affidavits have been filed by various State Governments/ Union Territories and High Courts, we find that it would be appropriate that all the State Governments/ Union Territories and the High Courts are directed to file fresh affidavits pointing out the present status insofar as establishment and functioning of the

Gram Nyayalayas are concerned.

3. We, therefore, direct the Chief Secretaries of all the States/Union Territories and the Registrar Generals of all the High Courts to file the affidavits within six weeks from today pointing out the details with regard to the establishment and functioning of the Gram Nyayalayas in the respective States/Union Territories. The affidavits shall also bring on record the infrastructure which has been made available to such Gram Nyayalayas.

4. We further direct that before filing the respective affidavits, the Chief Secretaries of the States/ Union Territories and the Registrar Generals of the High Courts shall have a meeting and coordinate and explore the possibilities of establishing more Gram Nyayalayas in the respective States/ Union Territories including infrastructure to be provided therefor.

5. It appears that the idea behind establishment of Gram Nyayalayas is to provide easy access to justice to every citizen of the country. The right to justice also includes the right to affordable and speedy justice.

6. In our view the establishment of more Gram Nayayalayas would, apart from providing access to justice at affordable price and providing justice at door steps, also declog the huge pendency of matters before the Trial Courts.

7. We would appreciate that the respective State Governments/ Union Territories and the High Courts while considering the issue keep the aforesaid aspect in mind.

8. The amount of Rs.1,00,000/- (Rupees One Lakh Only) which has

been deposited on behalf of the State of Uttarakhand is lying with the Registry. The same is directed to be deposited in the Fixed Deposit Receipt in a nationalized bank, initially for a period of one year, which shall be renewed from time to time.

9. List the matter on 11th September, 2024.

(RASHMI DHYANI PANT)
COURT MASTER (SH)

(ANJU KAPOOR)
COURT MASTER (NSH)